

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 106

CP (IB) No. 365/Chd/Pb/2018

IN THE MATTER OF:

Stressed Assets Stabilization Fund

...Petitioner-Financial Creditor

Versus

Dwarikadhish Spinners Ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 06.05.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mrs. Radhika Suri, Senior Advocate with Mr.
Dharam Paul Garg, Advocate

For the Respondent : Mr. Arun Saxena, Advocate

ORDER

Heard the arguments advanced by the Ld. counsels for both the parties in detail. Both the Ld. counsels are given an opportunity to file detailed written submissions on the points, which they have argued today along with the legal decisions which they would like to place reliance upon. At the request of the Ld. counsels for both the parties, 10 days' time is granted for filing the written submissions. However, with the consent of Ld. counsels for both the parties ***order stands reserved today itself.***

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

May 6, 2024

Atiqur